

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S CHADHA SUPER CARS PRIVATE LIMITED (CSCPL)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Chadha Super Cars Private Limited
2.	Date of incorporation of corporate debtor	06 th April, 1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC), Chandigarh under Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50101PB1999PTC022440
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office- Village Bhanohar, Ferozepur Road, Near Haveli Restaurant, Mullanpur, Ludhiana – 141102, Punjab Principal Office- NH-95, Bhanohar, Ferozepur Road, Ludhiana, 141102, Punjab.
6.	Insolvency commencement date in respect of corporate debtor	08 th January, 2024
7.	Estimated date of closure of insolvency resolution process	6 th July, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bhupinder Sethi, Registration No. IBBI/IPA-001/IP-P-02144/2020-2021/13366
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B34-6650/24 B, Street No-2, New Atam Nagar, Jassian Road, Haibowal, Ludhiana, Punjab, 141001 Email ID: ip.brsethi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address- - B34-6650/24 B, Street No-2, New Atam Nagar, Jassian Road, Haibowal, Ludhiana, Punjab, 141001 Email ID: ip.chadhasupercars@gmail.com
11.	Last date for submission of claims	22 nd January, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/en/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/S Chadha Super Cars Private Limited (CSCPL) on 8th January 2024.

The creditors of M/S Chadha Super Cars Private Limited (CSCPL) are hereby called upon to submit their claims with proof on or before 22-01-2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Bhupinder Sethi
Interim Resolution Professional
For Chadha Super Cars Private Limited (CSCPL)
IBBI/PA-001/IP-P-02144/2020-2021/13366

IBBI Registered Address: B34-6650/24 B, Street No-2, New Atam Nagar, Jassian Road,
Haibowal, Ludhiana, Punjab, 141001

Email Id: ip.chadhasupercars@gmail.com / ip.brsethi@gmail.com

AFA Valid Up to- 11.10.2024

Phone Number- 9779194490

Date - 10.01.2024

Place - Ludhiana